

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPERDRAWN WIRE INDUSTRIES PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Superdrawn Wire Industries Private Limited
2.	Date of incorporation of corporate debtor	30 th August, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28112GJ2011PTC066943
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 21, Kamal Co-Operative Industrial Estate, Nr. Kamal Restaurant, Ajod Dairy Road, Rakhial, Ahmedabad - 380023 Gujarat Principal Office: Plot No. 1401, Kerala GIDC, NH 8, Near SKF Bearings, Bavla, Ahmedabad, 380023
6.	Insolvency commencement date in respect of corporate debtor	16 th March, 2022 (Order received on 19 th March, 2022)
7.	Estimated date of closure of insolvency resolution process	12 th September, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dilipkumar Natvarlal Jagad IP Registration Number: IBBI/IPA-001/IP-P00233/2017-18/10462
9.	Address and e-mail of the interim resolution professional, as registered with the Board	803/804, Ashok Heights, Opp. Saraswati Apartments, Old Nagardas X Road, Gundavali, Andheri-East, Mumbai - 400069. Email: dilipjagad@hotmail.com Tel Nos. 9821142587
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical address: same as at Point -9 superdrawn.irp@gmail.com
11.	Last date for submission of claims	2 nd April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be Ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be Ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench-I has ordered the commencement of a corporate insolvency resolution process of the Superdrawn Wire Industries Private Limited vide order No. CP (IB) No. 177 of 2022 dated 16th March, 2022 (Order received on 19th March, 2022)

The creditors of Superdrawn Wire Industries Private Limited, are hereby called upon to submit their claims with proof on or before 2nd April, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19th March, 2022
Place: Mumbai



Dilipkumar Natvarlal Jagad

Dilipkumar Natvarlal Jagad
Interim Resolution Professional
IBBI/IPA-001/IP-P00233/2017-18/10462

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- Financial Express- Ahmedabad - English Edition
- Financial Express- Ahmedabad - Gujarati Edition